N.B.Mohanty-Vrs-UOI&Ors

ADMISSION OA No. 260/00451/2014 ORDER - dated 25th June, 2014.

CORAM THE HON'BLE MR.A.K.PATNAIK, MEMBER (JUDL.)

I find that being aggrieved by the order dated 1507.2013 the applicant preferred appeal to the Respondent No.1 on 28.07.2010 and alleging non consideration of the said appeal and on the other hand sitting over the orders of this Tribunal dated 22nd May, 2013 in OA No. 634 of 2011 to release the dues to which the applicant is entitled to under the Rules, the applicant has filed this OA. Copy of this OA has been served on Mr.T.Rath, Learned Standing Counsel for Railway who is present in court. Heard Learned Counsel for both sides and perused the records. Mr.Rath submits that he has no immediate instruction whether any such representation has really reached the Respondent No.1 and if so the status thereof. Since the grievance of the applicant is under subjudice before the competent authority, as submitted by Learned Counsel for the Applicant, I do not find any justification to admit this OA. Hence, without expressing any opinion on the merit of the matter, this OA is disposed of at this admission stage with direction to the Respondent No.1 to consider and dispose of the representation stated to have been submitted by the applicant on 28.07.2013 and communicate the result thereof in a well reasoned/speaking order to the Applicant within a period of sixty days

from the date of receipt of this order. On consideration of such representation if the applicant is found to have been entitled to the dues as claimed by him then the same may be paid to him within a period of another sixty days from the date of such order. There shall be no order as to costs.

As prayed for by learned counsel for both sides, copy of this order along with OA be sent to Respondent No.1 at the cost of learned counsel for the applicant, for which he undertakes to furnish the postal requisite by 27.6.2014.

Member (Judicial)